18.00 hrs.

PAPERS LAID ON THE TABLE

Notifications under Central Excise Rules 1944 and Customs Act, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

(1) A copy each of Notification Nos. 135/82-Central Excises to 151/82-Central Excises (Hindi and English Versions) published in Gazette of India dated the 22nd April, 1982 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions announced by the Finance Minister in Lok Sabha on the 22nd April, 1982 while moving the Finance Bill, 1982 for consideration, issued under the Central Excise Rules, 1944.

(2) A copy each of Notification Nos. 123/82-Customs and 124/82-Customs (Hindi and English versions) published in Gazette of India, dated the 22nd April, 1982 together with an explanatory memorandum regarding reduction in the auxiliary duty of customs on viscose filament yarn below 600 deniers from 10 per cent to 5 per cent of the value, under section 159 of the Customs Act, 1962.

[*Placed in Library.* See No. LT-4007/82].

SHRI ERA ANBARASU (Chengalpattu): Since the previous Resolution has been adjourned for further discussion on the next Private Members day. . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Your Resolution is there. Please sit down.

SHRI ERA ANBARASU: Since the hon. Minister has given me an assurance, I sit down.

MR. DEPUTY-SPEAKER: Everything will be done according to the rules. You need not worry.

SHRI ERA ANBARASU: I may be permitted to move the Resolution so that it can be taken up next time.

MR. DEPUTY-SPEAKER: Your Resolution or anything can be taken care of according to the rules.

18.03 hrs.

HALF-AN-HOUR DISCUSSION

HARMFUL DRUGS

MR. DEPUTY-SPEAKER: Now we take up half-an-hour discussion on Harmful Drugs.

SHRI HARINATHA MISRA (Darbhanga): Initiating the discussion I would like to refer to an extract of the Indian Journal of Medical Sciences published in August, 1981, pages 187-188. The extract reads as follows:

"15 Drug Groups identified for Ban-A sub-committee of the Drugs Consultative Committee has singled out 15 drug categories of fixed dose combinations that should be 'weeded out immediately" as they are harmful to human beings besides having no therapeutic rationale. Another seven categories have been identified for removal over a "specified time."

On the basis of this part of a comprehensive report mainly, my question was based. Replying to the question, the hon. Minister stated that the sub-committee's recommendations were considered by the parent body and their final recommendations were submitted to Government on the 17th November, 1981. But these recommendations in turn were referred